

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

Original Application No. 69/2022

IN THE MATTER OF:-

Parul Bawa

.....Applicant

Versus

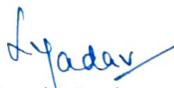
State of Haryana

.....Respondent

INDEX

S. No.	Particulars	Pg. No.
1	Supplementary Action Taken Report of Jitender Yadav, IAS, District Magistrate, Faridabad in compliance of Order dated 02.02.2022.	1-6
2.	<u>ANNEXURE R/1.</u> Copy of report dated 29.03.2022.	07-16
3.	<u>ANNEXURE R/2.</u> Copy of report dated 25.04.2022.	17-24
4.	<u>ANNEXURE R/3.</u> A copy of the said report dated 23.06.2022.	25-27
5.	<u>ANNEXURE R/4.</u> The copy of the said Report dated 04.08.2022.	28
6.	<u>ANNEXURE R/5.</u> Copy of order dated 12.7.2019 passed by Hon'ble Supreme Court of India.	29-30

Place: Faridabad
Dated: 05.08.2022


(Jitender Yadav, IAS)
District Magistrate,
Faridabad

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

Original Application No. 69/2022

IN THE MATTER OF:-

Parul Bawa

.....Applicant

Versus

State of Haryana

.....Respondent

**SUPPLEMENTARY ACTION TAKEN REPORT OF JITENDER
YADAV, IAS, DISTRICT MAGISTRATE, FARIDABAD IN
COMPLIANCE OF ORDER DATED 02.02.2022.**

I, Jitender Yadav, IAS, District Magistrate, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as District Magistrate, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That this Hon'ble Court on 02.02.2022 has passed the following Directions, the relevant extract of which is reproduced below: -

“Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate-Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

3. That it is submitted that a committee constituting SDM (Badkhal), Range Forest Officer, Faridabad and ATP(P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint dated 21.02.2022.



4. SDM (Badkhal) in its report dated 29.03.2022 & Range Forest Officer(Regional) vide its report dated 25.04.2022 had stated as follow:
- a. SDM (Badkhal), Range Forest Officer and ATP(P) alongwith the revenue officials jointly visited the spot on 11.03.2022. Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who forwarded the reports to the deponent. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/s SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0),14(8-0),15(8-0),17/2(7-10),18(8-0),19/1(1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar rao.
 - b. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/s SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an Ayurvedic Factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. The said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the Department in Police Station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. Copies of the said reports dated 29.03.2022 and 25.04.2022 are annexed herewith as ANNEXURE-R/1 & ANNEXURE-R/2 respectively.
5. However, the report submitted was not coherent and comprehensive, therefore, additional factual reports were sought from the District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest, Faridabad.

6. That District Town Planner, Faridabad (Planning) vide Memo No. 4269 dated 23.06.2020 submitted a report regarding the issuance of LOI for developing residential plotted colony on the said land inspite of being under Natural Conservation Zone summarized as follow:

- i. A brief comprehension of the overall concept of NCZ introduced in the Regional plan – 2021AD (hereinafter referred to as RP-2021), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identifications on ground were spelled out in the said report.
- ii. It was further stated that as per the RP-2021, the impugned site falls under NCZ. However, as per the report of District Level Sub Committee, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.
- iii. With respect to license issued it was intimated that the License no. 50 of 2022 issued vide DTCP memo no. 11246 dated 25.04.2022 has been granted for area measuring 5.00625 (impugned Land) with the following condition imposed on the developer:

“That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same.”

A copy of the said report dated 23.06.2022 is annexed herewith as

ANNEXURE-R/3.

7. That vide Memo No. 550 dated 04.08.2022, ^{By,} Conservator of Forests, Faridabad reported as follow :-

- i. The area under consideration in OA No.69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of DFO. As per enumeration undertaken there are 153 trees of various species standing on the said land.
- ii. In O.A No. 407 of 2017, the Hon'ble NGT vide order dated 05-03-2019 has declared the land under consideration in said matter as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the

By,
Faridabad

Hon'ble Supreme Court in C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi and others.

iii. It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08.04.2022 directed as under:-

"List these matters after the pronouncement of judgment in SLP (C) No. 10294 of 2013 and connected cases in the following week."

The copy of the said Report dated 04.08.2022 is annexed herewith as

ANNEXURE R/4.

8. That it is worthwhile to mention here that SLP (C) No. 10294 of 2013 mentioned in order dated 08.04.2022 (referred in above Para No.7(iii)) is actually Civil Appeal (CA) No.10294 of 2013. Judgment in the said matter has been pronounced on 21.07.2022.

The C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt. Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi is pending alongwith CA No.5067 of 2019 (State of Haryana V/s Lt. Col. (Retd.) Sarvadaman Oberoi) before the Hon'ble Supreme Court of India. Both the appeals have been filed against order dated 5.3.2019 passed by this Hon'ble Tribunal in O.A No. 407 of 2017. Hon'ble Supreme Court of India vide interim order dated 12.7.2019, has directed that there shall be no cancellation of any permission granted in the meanwhile. Copy of order dated 12.7.2019 passed by Hon'ble Supreme Court of India is annexed herewith as **ANNEXURE R/5.**

It is prayed that the present status Report may kindly be taken on record. Further, direction passed by this Hon'ble Tribunal shall be complied with sincerely.

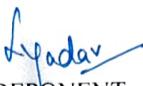
Place: Faridabad
Dated: 05.08.2022


DEPONENT
(Jitender Yadav, IAS)
District Magistrate,
Faridabad

VERIFICATION

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place: Faridabad
Dated: 05.08.2022


DEPONENT
(Jitender Yadav, IAS)
District Magistrate,
Faridabad

1817741

31-3-22

ATM/HFA

31/3/22

प्रेषक

सेवा में,

उपमण्डल अधिकारी (ना०),
बडखल।

उपायुक्त महोदय,
फरीदाबाद।

क्रमांक 2708/रीडर

दिनांक 29.03.2022

विषय:-

Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA.
No. 69/2022.

यादि

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 131-33/एल०एफ०ए०
दिनांक 21.02.2022 के सन्दर्भ में।

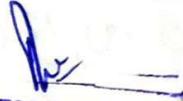
विषयाधीन मामले अधोहस्ताक्षरी, क्षेत्रीय वन अधिकारी, व सहायक नगर
योजनाकार (पी०), के साथ दिनांक 11.03.2022 को राजस्व अधिकारियों के साथ मौका
निरीक्षण किया गया था। मौका निरीक्षण उपरान्त जिसकी रिपोर्ट तहसीलदार, बडखल ने अपने
कार्यालय के पत्र क्रमांक: 795/औ०के० दिनांक 14.03.2022 व वन राजिक अधिकारी (क्षेत्रीय)
फरीदाबाद ने अपनी रिपोर्ट क्रमांक 255 दिनांक 22.03.2022 द्वारा भेजी है। जो कि मूलरूप में
आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न: मूल रिपोर्ट

उपमण्डल अधिकारी (ना०),
बडखल।

Supd. C. F. K. B.
04/04/22

कुल रकबा 67-7 ^{K M} ग्राम- लवाय रेवाजा नदानील बडवल जिला,
 फरीदाबाद में राजब रिकार्ड हाल के अनुसार मैमज रस
 बीठसीठू लैही वजायि पारबल रस लक्ष्मण राव पुत्र ती.धर
 व श्री विवान राव पुत्र के कएवक राव की मेवायिन ११०११
 सीवा में पेश है


 TEHSILDAR
 BADKHAL

वन विभाग हरियाणा सरकार
कार्यालय- वन राजिक अधिकारी (क्षेत्रीय), फरीदाबाद।
बाई पास रोड, सैक्टर-17, फरीदाबाद। दूरभाष- 0129-2222322

क्रमांक- 255

दिनांक- 22/3/22

Reader

SDCC Badkhal
25/03/22

सेवा में,

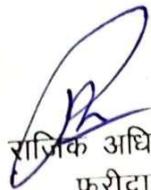
✓ एस0डी0एम0,
बडखल।

विषय:- Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA. No. 69/2022. - निरीक्षण रिपोर्ट का गेजना।

संदर्भ:- उप वन संरक्षक, फरीदाबाद का पत्र क्रमांक 1463, दिनांक 23.02.2022 ।

उपरोक्त विषय के संबंध में आपको अवगत कराया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये हैं कि " 2. *Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter though a joint committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate- Faridabad. The District Magistrate- Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and under take site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR sport PDF and not in the form of image PDF.*" उक्त आदेशों की पालना में उपायुक्त फरीदाबाद द्वारा अपने पत्र क्रमांक 107-109, दिनांक 17.02.2022 द्वारा मौका निरीक्षण हेतु कमेंटी का गठन किया गया। उपायुक्त फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0(पी0) फरीदाबाद द्वारा गीन फील्ड स्थित M/s SVC Ventures and Lahari Builders का संयुक्त मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौका पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सड़क व कुछ स्ट्रक्चर बने हुए हैं। उक्त स्थल पर पहले आर्युवेदिक फैक्ट्री चलती थी। उक्त स्थल पर पी0एल0पी0ए0 1900 की जरनल धारा 4 लागू होती है जिसके तहत किसी भी प्रकार के हर

पेड को काटने हेतु वन गण्डल अधिकारी की अनुमति प्राप्त करना अनिवार्य है। उक्त कम्पनी द्वारा दिनांक 13.01.2020 को बिना विभागीय अनुमति के पेड काटे गये थे जिसपर विभागीय कार्यवाही अमल में लाते हुए वन विभाग द्वारा वन अपराध रिपोर्ट नं० 100/0452, दिनांक 13.01.2020 वाक की गई थी। जिसका पी०सी० कंस तैयार करके माननीय पर्यावरण न्यायालय में दायर कर दिया गया था। उक्त गैर-तानिकी कार्य पर विभाग द्वारा एफ०आई०आर० नं० 24/2020 थाना सूरजकुंड में दर्ज करवा दी गई थी। उक्त स्थल पर पी०एल०पी०ए० 1900 की धारा 4 व 5 लागू नहीं लागे हैं। उक्त स्थल नाला द्वारा जो वन क्षेत्र है व नाला ही सुरक्षित वनक्षेत्र है। उक्त स्थल की भूमि किरम गैर मुभाकिन पहाड है। उक्त स्थल पर जो पेड खड़े हैं उनकी सूची मौका पर ही बनाई गई है, पेडों की मार्किंग सूची पत्र के साथ सलग्न है। यह रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।
सलग्न - मार्किंग सूची।


वन राजिक अधिकारी (क्षेत्रीय),
फरीदाबाद।

प) क्रमांक: दिनांक:

इसकी एक प्रति उप वन संरक्षक फरीदाबाद को उनके पत्र क्रमांक 1463, दिनांक 23.02.2022 के संदर्भ में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

— sd —
वन राजिक अधिकारी (क्षेत्रीय),
फरीदाबाद।

**MARKING LIST OF SVC LEHRI LTD.
(GREEN FIELD COLONY SARAI KHAWAJA)**

Sr.No	Species	Girth	Class	Remarks
1	NEEM		IA	G/S
2	PIPAL	183	IB	G/S
3	PIPAL	235	IB	G/S
4	NEEM	230	IA	G/S
5	SIR	190	IA	G/S
6	P.PAPRI	180	III	G/S
7	PIPAL	110	III	G/S
8	NEEM	100	IIB	G/S
9	SOOBABOOL	157	V	G/S
10	BAD	40	IB	G/S
11	PIPAL	270	V	G/S
12	PIPAL	55	IIA	G/S
13	NEEM	125	IA	G/S
14	PIPAL	183	IA	G/S
15	PIPAL	180	IIB	G/S
16	PIPAL	150	III	G/S
17	BAD	105	IV	G/S
18	PIPAL	70	IV	G/S
19	PIPAL	60	IV	G/S
20	PIPAL	55	V	G/S
21	PIPAL	170	IIA	G/S
22	PIPAL	150	IIB	G/S
23	NEEM	120	IIA	G/S
24	SIRS	170	IIB	G/S
25	SAFEDA	210	IB	G/S
26	J.JALEBI	107	III	G/S
27	SAFEDA	190	IA	G/S
28	J.JALEBI	240	IB	G/S
29	AMALTASH	69	IV	G/S
30	MOLESHRI	49	V	G/S
31	MOLESHRI	100	III	G/S
32	SIRS	140	IIA	G/S
33	BOTAL BRUSH	71	IV	G/S
34	PIPAL	300	IB	G/S
35	PIPAL	230	IB	G/S
36	BAD	135	IIA	G/S
37	SIRS	169	IIB	G/S
38	SIRS	140	IIA	G/S
39	JAMUN	140	IV	G/S
40	DHAK	63	III	G/S
41	PIPAL	110	III	G/S
42	SIRS	125	IIA	G/S
43	SIRS	125	V	G/S
44	SOOBABOOL	50	IV	G/S
45	NEEM	80	IV	G/S
46	NEEM	80	III	G/S
47	SIRS	110	III	G/S
48	J.JALEBI	45	V	G/S

Tajir
I/c Badli
[Signature]
Range Forest Officer (T)
Faridabad

45	P.PAPRI			
46	J.JALEBI	110	III	G/S
47	NEEM	165	IIB	G/S
48	J.JALEBI	166	IIB	G/S
49	MUSCUT	75	IV	G/S
50	SIRS	120	IIA	G/S
51	PIPAL	105	III	G/S
52	MUSCUT	120	IIA	G/S
53	SIRS	110	III	G/S
54	DHAK	90	III	G/S
55	DHAK	82	IV	G/S
56	NEEM	100	III	G/S
57	NEEM	180	IA	G/S
58	SIRS	120	IIA	G/S
59	SIRS	170	IIB	G/S
60	PIPAL	160	IIB	G/S
61	J.JALEBI	120	IIA	G/S
62	NEEM	150	IIB	G/S
63	BAD	210	IB	G/S
64	SIRS	70	IV	G/S
65	SIRS	160	IIB	G/S
66	DHAK	100	III	G/S
67	MUSCUT	130	IIA	G/S
68	DHAK	100	III	G/S
69	MUSCUT	130	IIA	G/S
70	SIRS	180	IA	G/S
71	NEEM	150	IIB	G/S
72	NEEM	120	IIA	G/S
73	MUSCUT	140	IIA	G/S
74	MUSCUT	120	IIA	G/S
75	DHAK	90	III	G/S
76	NEEM	90	III	G/S
77	J.JALEBI	180	IA	G/S
78	NEEM	110	III	G/S
79	PIPAL	150	IIB	G/S
80	J.JALEBI	170	IIB	G/S
81	J.JALEBI	80	IV	G/S
82	NEEM	150	IIB	G/S
83	SIRS	80	IV	G/S
84	MUSCUT	150	IIB	G/S
85	J.JALEBI	150	IIB	G/S
86	SIRS	100	III	G/S
87	SIRS	110	III	G/S
88	NEEM	105	III	G/S
89	NEEM	210	IB	G/S
90	SIRS	100	III	G/S
91	BAD	190	IA	G/S
92	SIRS	120	IIA	G/S
93	NEEM	100	III	G/S
94	P.PAPRI	60	IV	G/S
	SIRS	110	III	G/S

Range Officer
I/c Badli

[Signature]
Range Forest Officer (T)
Faridabad

95	J.JALEBI		IV	G/S
96	P.PAPRI	70	IV	G/S
97	MUSCUT	60	IIA	G/S
98	MUSCUT	120	IIA	G/S
99	MUSCUT	140	III	G/S
100	J.JALEBI	115	IA	G/S
101	SAFEDA	190	IA	G/S
	SAFEDA	180	IIA	
102	NEEM	140	IIA	G/S
103	J.JALEBI	140	IA	G/S
104	NEEM	180	IA	G/S
105	J.JALEBI	190	IIA	G/S
106	J.JALEBI	120	IIA	G/S
107	J.JALEBI	170	IIA	G/S
108	P.PAPRI	140	IIA	G/S
109	NEEM	120	III	G/S
110	J.JALEBI	110	IA	G/S
111	J.JALEBI	180	IIA	G/S
112	NEEM	150	III	G/S
113	SIRS	100	III	G/S
114	BELPATTER	120	IIA	G/S
115	NEEM	60	IV	G/S
116	NEEM	110	III	G/S
117	NEEM	70	IV	G/S
118	NEEM	210	IB	G/S
119	MUSCUT	130	IIA	G/S
120	B.PAPRI	60	IV	G/S
121	NEEM	170	IIA	G/S
122	P.PAPRI	95	III	G/S
123	SAHTUT	35	V	G/S
124	PIPAL	170	IIA	G/S
125	J.JALEBI	60	IV	G/S
126	P.PAPRI	50	V	G/S
127	J.JALEBI	55	V	G/S
128	FRANCH	25	U/S	G/S
129	FRANCH	22	U/S	G/S
130	FRANCH	23	U/S	G/S
131	FRANCH	25	U/S	G/S
132	FRANCH	25	U/S	G/S
133	SOOBABOOL	24	U/S	G/S
134	SOOBABOOL	25	U/S	G/S
135	SOOBABOOL	27	U/S	G/S
136	SOOBABOOL	26	U/S	G/S
137	SOOBABOOL	25	U/S	G/S
138	J.JALEBI	70	IV	G/S
139	J.JALEBI	160	IIA	G/S
140	J.JALEBI	170	IIA	G/S
141	J.JALEBI	160	IIA	G/S
142	J.JALEBI	170	IIA	G/S
143	J.JALEBI	70	IV	G/S
144	J.JALEBI	60	IV	G/S

144	JJALEBI	145	IIA	G/S
145	JJALEBI	90	III	G/S
146	JJALEBI	190	IA	G/S
147	JJALEBI	160	IIIB	G/S
148	JJALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	JJALEBI	110	III	G/S
151	JJALEBI	150	IIIB	G/S
152	JJALEBI	120	IIA	G/S
153	JJALEBI	105	III	G/S

Rajesh
Hc Badmal.



Range Forest Officer (T)
Faridabad

SPP.	U/SIZE	V	IV	ABSTRACT					TOTAL	VOL.
				III	IIA	IIB	IA	IB		
SAFI DA	0	0	0	0	1	0	1	1	3	10 93
SHISHAM	0	0	0	0	0	0	0	0	0	0
TIKAR	0	0	0	0	0	0	0	0	0	0
MISC	10	9	21	32	28	27	14	9	150	1/8 3
TOTAL	10	9	21	32	29	27	15	10	153	189 2

Faridabad
I/c Badkhal.

CS R

Range Forest Officer (T)
Faridabad

हरियाणा सरकार
कार्यालय वन राजिक अधिकारी, फरीदाबाद
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-17, फरीदाबाद,

सेवा में,
कमांक
एस0डी0एम0,
बडखल।

दिनांक

विषय **Reg. Compliance of Hon'ble NGT Order dated 2-2-2022 on O.A. No. 69/2022-**

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये है कि "2. *Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests (HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@ gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC*". उक्त आदेशों की पालना में उपायुक्त, फरीदाबाद द्वारा अपने पत्र कमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतू कमेटी का गठन किया गया है। उपायुक्त, फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0 फरीदाबाद द्वारा ग्रीन फील्ड कालोनी स्थित *M/s S.V.C. Ventures and Lahri Builders* की साईट का मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सडक व कुछ स्ट्रैक्चर बने हुये है उक्त स्थल पर पहले आर्युवैदिक फैक्ट्री चलती थी। उक्त कम्पनी द्वारा दिनांक 13.1.2020 को बिना विभागीय अनुमति के पेड काटे गये थे, जिस पर विभागीय कार्यवाही अमल में लाते हुये वन विभाग द्वारा वन अपराध रिपोर्ट नं0 100/0452 दिनांक 13.1.2020 चाक की गई थी। जिसका प्रोसीक्यशन केस तैयार करके माननीय पर्यावरण न्यायालय फरीदाबाद में दायर कर दिया गया था। उक्त कटाई पर विभाग द्वारा एफ0आईआर0 24/2020 थाना सुरजकुण्ड में दर्ज करवा दी गई थी। उक्त स्थल पर पी0एल0पी0.ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेडों को काटने हेतू वन मण्डल अधिकारी की अनुमति लेना आवश्यक है (अधिसूचना की प्रति साथ संलग्न है)। उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है। उक्त स्थल पर जो पेड खडे है, उनकी मार्किंग सूची बनाई गई है जो पत्र के साथ संलग्न है। रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतू प्रेषित है।

वन राजिक अधिकारी
फरीदाबाद।

दिनांक 25.04.2022.

पृ0 कमांक 62
एक प्रति उप वन संरक्षक, फरीदाबाद को उनके पत्र कमांक 181 दिनांक 21.4.2022 के संदर्भ सूचनार्थ एवं आव श्य क कार्यवाही हेतू प्रेषित है।

वन राजिक अधिकारी
फरीदाबाद।

**MARKING LIST OF SVC LEHRI LTD.
(GREEN FIELD COLONY SARAI KHAWAJA)**

Sr.No	Species	Girth	Class	Remarks
1	NEEM	183	IA	G/S
2	PIPAL	235	IB	G/S
3	PIPAL	230	IB	G/S
4	NEEM	190	IA	G/S
5	SIR	180	IA	G/S
6	P.PAPRI	110	III	G/S
7	PIPAL	100	III	G/S
8	NEEM	157	IIB	G/S
9	SOOBABOOL	40	V	G/S
10	BAD	270	IB	G/S
11	PIPAL	55	V	G/S
12	PIPAL	125	IIA	G/S
13	NEEM	183	IA	G/S
14	PIPAL	180	IA	G/S
15	PIPAL	150	IIB	G/S
16	BAD	105	III	G/S
17	BAD	70	IV	G/S
18	PIPAL	60	IV	G/S
19	PIPAL	55	V	G/S
20	PIPAL	120	IIA	G/S
21	PIPAL	150	IIB	G/S
22	PIPAL	120	IIA	G/S
23	NEEM	170	IIB	G/S
24	SIRS	210	IB	G/S
25	SAFEDA	107	III	G/S
26	J.JALEBI	190	IA	G/S
27	SAFEDA	240	IB	G/S
28	J.JALEBI	69	IV	G/S
29	AMALTASH	49	V	G/S
30	MOLESHRI	100	III	G/S
31	MOLESHRI	140	IIA	G/S
32	SIRS	71	IV	G/S
33	BOTAL BRUSH	300	IB	G/S
34	PIPAL	230	IB	G/S
35	PIPAL	230	IIA	G/S
36	BAD	135	IIB	G/S
37	BAD	169	IIA	G/S
38	SIRS	140	IV	G/S
39	JAMUN	63	III	G/S
40	DHAK	110	III	G/S
41	PIPAL	125	IIA	G/S
42	SIRS	50	V	G/S
43	SOOBABOOL	80	IV	G/S
44	NEEM	110	III	G/S
	SIRS	45	V	G/S
	J.JALEBI			

Range Forest Officer (I)

45	P.PAPRI	110	III	G/S
46	J.JALEBI	165	IIB	G/S
47	NEEM	166	IIB	G/S
48	J.JALEBI	75	IV	G/S
49	MUSCUT	120	IIA	G/S
50	SIRS	105	III	G/S
51	PIPAL	120	IIA	G/S
52	MUSCUT	110	III	G/S
53	SIRS	90	III	G/S
54	DHAK	82	IV	G/S
55	DHAK	100	III	G/S
56	NEEM	180	IA	G/S
57	NEEM	120	IIA	G/S
58	SIRS	170	IIB	G/S
59	SIRS	160	IIB	G/S
60	PIPAL	120	IIA	G/S
61	J.JALEBI	150	IIB	G/S
62	NEEM	210	IB	G/S
63	BAD	70	IV	G/S
64	SIRS	160	IIB	G/S
65	DHAK	100	III	G/S
66	DHAK	130	IIA	G/S
67	MUSCUT	130	III	G/S
68	DHAK	100	III	G/S
69	MUSCUT	130	IIA	G/S
70	MUSCUT	180	IA	G/S
71	SIRS	150	IIB	G/S
72	NEEM	120	IIA	G/S
73	NEEM	140	IIA	G/S
74	MUSCUT	120	IIA	G/S
75	MUSCUT	90	III	G/S
76	DHAK	90	III	G/S
77	NEEM	180	IA	G/S
78	J.JALEBI	180	III	G/S
79	NEEM	110	III	G/S
80	NEEM	150	IIB	G/S
81	PIPAL	150	IIB	G/S
82	J.JALEBI	170	IV	G/S
83	J.JALEBI	80	IV	G/S
84	J.JALEBI	150	IIB	G/S
85	NEEM	150	IV	G/S
86	SIRS	80	IIB	G/S
87	SIRS	150	IIB	G/S
88	MUSCUT	150	IIB	G/S
89	J.JALEBI	150	III	G/S
90	SIRS	100	III	G/S
91	SIRS	110	III	G/S
92	SIRS	105	III	G/S
93	NFFM	210	IB	G/S
94	NEEM	100	III	G/S
95	SIRS	100	IA	G/S
96	BAD	190	IIA	G/S
97	SIRS	120	IIA	G/S
98	SIRS	120	IIA	G/S
99	NEEM	100	III	G/S
100	P.PAPRI	60	IV	G/S
101	SIRS	110	III	G/S

Kajet
 Ilc Badmud
 M R

95	J.JALEBI	70	IV	G/S
96	P.PAPRI	60	IV	G/S
97	MUSCUT	120	IIA	G/S
98	MUSCUT	140	IIA	G/S
99	MUSCUT	115	III	G/S
100	J.JALEBI	190	IA	G/S
101	SAFEDA	180	IA	G/S
	SAFEDA	140	IIA	G/S
102	NEEM	140	IA	G/S
103	J.JALEBI	180	IA	G/S
104	NEEM	190	IIA	G/S
105	J.JALEBI	120	IIIB	G/S
106	J.JALEBI	170	IIA	G/S
107	J.JALEBI	140	IIA	G/S
108	P.PAPRI	120	III	G/S
109	NEEM	110	IA	G/S
110	J.JALEBI	180	IIIB	G/S
111	J.JALEBI	150	III	G/S
112	NEEM	100	IIA	G/S
113	SIRS	120	IV	G/S
114	BELPATTER	60	III	G/S
115	NEEM	110	IV	G/S
116	NEEM	70	IB	G/S
117	NEEM	210	IIA	G/S
118	NEEM	130	IV	G/S
119	MUSCUT	60	IIIB	G/S
120	B.PAPRI	170	III	G/S
121	NEEM	95	V	G/S
122	P.PAPRI	35	IIIB	G/S
123	SAHTUT	170	IV	G/S
124	PIPAL	60	V	G/S
125	J.JALEBI	50	V	G/S
126	P.PAPRI	55	U/S	G/S
127	J.JALEBI	25	U/S	G/S
128	FRANCH	22	U/S	G/S
129	FRANCH	23	U/S	G/S
130	FRANCH	25	U/S	G/S
131	FRANCH	25	U/S	G/S
132	FRANCH	24	U/S	G/S
133	SOOBABOOL	25	U/S	G/S
134	SOOBABOOL	27	U/S	G/S
135	SOOBABOOL	26	U/S	G/S
136	SOOBABOOL	25	U/S	G/S
137	SOOBABOOL	70	IV	G/S
138	J.JALEBI	160	IIIB	G/S
139	J.JALEBI	170	IIIB	G/S
140	J.JALEBI	160	IIIB	G/S
141	J.JALEBI	170	IIIB	G/S
142	J.JALEBI	70	IV	G/S
143	J.JALEBI	60	IV	G/S

Tripathi

Ch

144	J.JALEBI	145	IIA	G/S
145	J.JALEBI	90	III	G/S
146	J.JALEBI	190	IA	G/S
147	J.JALEBI	160	IIB	G/S
148	J.JALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	J.JALEBI	110	III	G/S
151	J.JALEBI	150	IIB	G/S
152	J.JALEBI	120	IIA	G/S
153	J.JALEBI	105	III	G/S

Request
for Bandwidth.

CS PR

Range Forest Officer (T)
Faridabad

ABSTRACT

SPP.	U/SIZE	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
SAFEDA	0	0	0	0	1	0	1	1	3	10.93
SHISHAM	0	0	0	0	0	0	0	0	0	0
KIKAR	0	0	0	0	0	0	0	0	0	0
MISC	10	9	21	32	28	27	14	9	150	178.3
TOTAL	10	9	21	32	29	27	15	10	153	189.2

*Range
F/c Bnd met.*

CS R

Range Forest Officer (T)
Faridabad

HARYANA GOVT. GAZ. JAN 15, 2013
(PAUS 25, 1934, SAKA)

HARYANA GOVERNMENT
FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 8/P.A.2/1900/S.4/2013 – Whereas, the Governor of Haryana is satisfied after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900).

Now, therefore in exercise of the powers conferred by section 4 of the said Act, and in suppression of Haryana Government, hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette, in the areas more particularly specified in the Schedule given below, which has been notified under section 3 of the said Act, vide Haryana Government, Forest Department, Notification No. S.O. 81/P.A.2/1900/S.2/1900. 3/2012 dated the 19th December, 2012: -

(a) The cutting of trees or timber except Eucalyptus and Poplar, Bakain, Bamboo, toot, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for bona fide domestic or agricultural purposes or for purpose of the rightholders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy. The farmers of the site shall be liberty to sell Khair trees to any person/ agency/ Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer, concerned.

SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
Ambala	Panchkula	
Yamuna Nagar	Naraingarh	
	Jagadhari	
	Chhachhrauli	
Faridabad	Ballabgarh	Areas lying on western side of Delhi – Ballabgarh road and northern side of Ballabgarh-Sohna road.
	Faridabad	
Mewat	Nuh	Areas lying on western side of Delhi – Alwar Road.
Gurgaon	Ferozpur	All revenue estates of Ferozepu Jhirka Tehsil.
	Jhirkha	
	Gurgaon	All revenue estates of Gurgaon Tehsil.
	Sohna	All revenue estates of Sohna Tehsil.
Mohindergarh	Pataudi	All revenue estates of Pataudi Tehsil.
	Narnaul	All revenue estates of Narnaul Tehsil.
	Mohindergarh	All revenue estates of Mohindergarh Tehsil.
Rewari	Rewari	All revenue estates of Rewari Tehsil.
	Bawal	All revenue estates of Bawal Tehsil.
Bhiwani	Kosli	All revenue estates of Kosli Tehsil
	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham, & Hisar road.
	Bhiwani	
	Loharu	

KRISHNA MOHAN
Additional Chief Secretary to Government, Haryana,
Forest Department.

1)

2146286
27-6-22

District Town Planner, Faridabad (Planning)

DEPARTMENT OF TOWN AND COUNTRY PLANNING
HSVP Office Complex, Sector-12, Faridabad, Tel No. 0129-2986341
E-mail: dtp6.faridabad.tcp@gmail.com

To, Deputy Commissioner,
Faridabad.

Memo No. 4269,

Dated: 23/06/2022

Sub: - Review Meeting to be held on 17/06/2022 at 11:00 AM regarding status of NGT Cases of OA No. 69/2022 and OA No. 234/2022.

Ref:- Your good, office memo No. LFA-II/2022/696-700 dated-13.06.2022.

With reference to subjected matter, it is intimated that the copy of complaint and issues raised by Sr. AAG Haryana in the brief note received vide letter under reference have been examined and the detail report regarding the same is as under:-

1. The complaint is regarding land owned by M/s S.V.C. Lehri in the Revenue Estate, Sarai Khawaza, Sector-43, Faridabad.
2. The main issue involved is regarding the issuance of LOI for developing residential plotted colony on the said land inspite of being under Natural Conservation Zone. In this regard a brief comprehension of the overall concept of NCZ introduced in the Regional Plan- 2021AD (hereinafter referred to as 'RP-2021'), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identification on ground are detailed out below:-

The RP-2021 have made provisions for earmarking & maintaining NCZ, which comprises of major following categories of natural features, identified as environmentally sensitive areas:

- (i) Aravali range in Rajasthan and Haryana Sub-regions and its extension as the Ridge in NCT-Delhi,
- (ii) Forest areas and Sanctuaries,
- (iii) Rivers and Tributaries of Yamuna, Ganga, Kali, Hindon & Sahibi
- (iv) Major lakes and water bodies such as Badkhal Lake, Surajkund, Dandama, Siliserh Lake, etc.
- (v) Ground water recharging areas such as water bodies, ox-bow lakes and paleo channels.

- a) That the NCZ was reflected in the proposed land use map of RP-2021 solely on the basis of the analysis done by NRSC on the basis of satellite imageries of the year 1999 and without any Ground Truthing. Therefore, the State Government took up the issues of Ground Truthing of the areas under NCZ before the National Capital Region Planning Board, New Delhi (hereinafter referred to as 'NCRPB').

- b) That the issues relating to identification of NCZ, as raised by State of Haryana, were deliberated by the NCRPB in its Special Board meeting held on 25.04.2014, wherein the Board decided that NCZ in NCR be delineated by each participating State based on detailed Ground Truthing along with verification of State Revenue record.
- c) The Terms of Reference (hereinafter referred to as TOR) for ground truthing of NCZ were conveyed by NCRPB on 12.08.2014, wherein four teams (One each for each Sub Region) were formed with the following composition:-
- i) Nodal Officer from NCR participating State:-
 - a. Principal Secretary, Town & Country Planning, Department, Govt. of Haryana.
 - b. Principal Secretary, Housing & Urban Planning Department, Govt. of UP.
 - c. Principal Secretary (PWD), Govt. of NCT-Delhi.
 - d. Principal Secretary, Urban Development Housing & LSG, Govt. of Rajasthan.
 - ii) Chief Regional Planner, NCRPB.
 - iii) Group Head, Urban Studies Department, NRSC.
 - iv) Chief Town Planner/Chief Co-ordinator Planner, State T & CP Department.
 - v) Inspector General of Forests, State Forests Department.
 - vi) Senior Level Officer from State Revenue Department.
 - vii) Senior Level Officer from State Geology Department.
 - viii) Representative of Ministry of Environment & Forests, Govt. of India.
 - ix) District Magistrate/Deputy Commissioner of respective districts of all NCR constituent areas.
 - x) Divisional Forest Officers of respective districts of all NCR constituent areas.
- d) The State Level Committee (hereinafter to referred as SLC) constituted, as per TOR, for State of Haryana for ground truthing of NCZ has deliberated in detail over the modalities to be adopted for ground truthing of NCZ and for assisting the SLC, nine District Level Sub Committees (hereinafter referred to as DLSCs) were constituted under the Chairmanship of respective Deputy Commissioners having following members for carrying out the Ground Truthing of the NCZ areas in their respective districts of Haryana Sub-Region of NCR:-
- i) Divisional Forest Officer.
 - ii) Representative of NRSC.
 - iii) Representative of NCRPB.
 - iv) Representative of MOEF.
 - v) District Mining Officer.
 - vi) GIS Analyst, Forest Department, Haryana.
 - vii) District Town Planner.
- e) The matter has been deliberated in various meetings of NCR Planning Board and accordingly, time to time, instructions have been given to DLSC by the State Level Committee to finalise the report regarding area under NCZ.
- f) In the 39th meeting of NCR Planning Board held on 05.10.2020, the following decision was taken:-

"... It was decided that State Government of Haryana would finalise the areas under NCZ as per the Satellite Imagery, revenue records and the ground truthing as per definition/categorisation of NCZ provided in the Regional Plan-2021. As far as the delineation of Aravali on the basis of MOEF Notification dated 07.05.1992 is concerned, Govt. of Haryana will decide on the basis of

revenue record, satellite imagery and ground truthing. Thereafter, the same will be intimated to the Board for information as per the NCRPB Act. ..."

- Subsequently, clarifications/guidance were given to District Level Sub Committees for the issues involved in Ground Truthing of NCZ in their respective Districts. Accordingly, complying the directions received, time to time, from the State Level Committee, the final report of District Level Sub Committee, Faridabad was sent on 10.11.2021 for consideration by State Level Sub Committee.
3. Now, as per the RP-2021, the impugned site falls under NCZ. However, as per the above mentioned report of DLSC, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.
4. It is intimated that the License no.50 of 2022 issued vide DTCP memo no.11246 dated-25.04.2022 has been granted for area measuring 5.00625(impugned land) with the following condition imposed on the developer:-

"That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same."

This is for your information and further necessary action, please

[Signature]
District Town Planner,
Faridabad.

Endst. No. 4270-71,

Dated: 23/06/2022

A copy is forwarded to the following for information and further necessary action, please.

1. Director, Town and Country Planning Haryana, Chandigarh.
2. District Forest Officer, Faridabad.

[Signature]
District Town Planner,
Faridabad.

Endst. No. 4272,

Dated: 23/06/2022

A copy is forwarded to Sr. Additional Advocate General Haryana, Supreme Court of India for information and further necessary action, please.

[Signature]
District Town Planner,
Faridabad.

OFFICE OF
Dy. Conservator of Forests, Faridabad
Forest Department, Haryana

Sector 14, Bye pass Road near Rose Garden Faridabad, Tel: 0129-2286760 E-mail dfofbd2@gmail.com

No. 550

Dated: 04-8-22

To Deputy Commissioner,
Faridabad.

Subject: - Submission of latest status report in OA No. 69/2022 and 234/2022 of Hon'ble NGT in view of Judgment of Hon'ble Supreme Court of India on Civil Appeal No. 10294 of 2013.

Ref: Your letter no. 1234/2022/IFA dated 22-7-2022

Please refer the report dated 1-7-2022 submitted by this office to your office in O.A. No. 69/2020 and OA No. 234 of 2020 of Hon'ble NGT.

The area under consideration in O.A. No. 69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of Divisional Forest Officer.

In similarly situated land, in O.A No. 407 of 2017, the Hon'ble NGT vide their order dated 05-03-2019 has declared the land under consideration as a deemed forest. The said land is recorded as Gair Mumkin Pahar in revenue record and falls under revenue estate of Sarai Khawaja, has cover of vegetation and is closed under General section 4 of PLPA, where felling of trees requires prior permission of Divisional Forest Officer. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in CWP No. 4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd Vs Lt. Col. (Retd.) Sarvadaman Oberoi and others.

It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08-04-2022 directed as under:-

" List these matters after the pronouncement of judgment in SLP (c) No. 10294 of 2013 and connected cases in the following week, "

The judgment in the connected relevant case has been pronounced by the Hon'ble Supreme Court and now the matter of M/s Ajay Enterprises Pvt Ltd. will be heard and decided.

Whether the land under consideration in O.A No. 69 of 2020 is to be treated as deemed forest or not, will get ascertained after the CWP No. 4977 of 2019 in case of M/s Ajay Enterprises Pvt Ltd., gets decided by Hon'ble Apex Court.

Furthermore, at present there is no approved definition of deemed forest.

This is for your kind information and necessary action.


Deputy conservator of forests,
Faridabad

ITEM NO.9

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4977/2019

M/S AJAY ENTERPRISES PRIVATE LIMITED

Appellant(s)

VERSUS

LT. COL. (RETD.) SARVADAMAN SINGH OBEROI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81476/2019-STAY APPLICATION and IA No.81477/2019-EXEMPTION FROM FILING O.T. and IA No.81479/2019-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.81473/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 5067/2019 (XVII)

(IA No.86003/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86001/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s)

Mr. Tushar Mehta, SG
Mr. Anil Grover, AAG
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Sanjay Kumar Visen, AOR

Dr. A.M. Singhvi, Sr. Adv.
Mr. Shyam Diwan, Sr. Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Malini Sud, Adv.
Mr. Shashwat Tripathy, Adv.
Mr. Vinayak Bhandari, Adv.
Nipun Katyal, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. P.S. Patwalia, Sr. Adv.
Ms. Anita Shenoy, Sr. Adv.
Mr. Ritwik Dutta, Adv.
Ms. Meera Gopal, Adv.
Ms. Srishti Agnihotri, Adv.
Ms. Natasha Dalmia, Adv.
Ms. K. V. Bharathi Upadhyaya, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned order are allowed.

Issue notice.

Learned counsel is permitted to file counter affidavit within a period of four weeks from today. Rejoinder affidavit within two weeks thereafter.

List after six weeks.

There shall be no cancellation of any permissions granted, in the meanwhile.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR